

SLP(C)No. 15565 OF 2000
 .UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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 .UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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 ITEM IA (FOR JUDGMENT) COURT No. 5 SECTION XI

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS

Civil Appeal No...../2001 @ SLP(C) 15565/2000@@
 AAA

Gaya Prasad Appellant

versus

Pradeep Srivastava Respondent

with C.A. No...../2001 @ 16671/2000

(Heard by Hon'ble Thomas and Doraiswamy Raju, JJ.)

Date : 7.2.2000 These Appeals were called on for pronouncement of judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS
 HON'BLE MR.JUSTICE R.P. SETHI

For appellants(s) Mr. PK Jain, Adv.

For respondent(s)s. Mr. NS Bisht, Adv.

The Court made the following
 J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
 .SP2

Hon'ble Mr. Justice K.T. Thomas has pronounced the judgment of the Court.
 Leave granted.
 The Civil Appeals are dismissed.
 REPORTABLE@@
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.SP1

Hemalatha

(HK Bhatia)
 Court Master

(Signed reportable judgment is placed on the file)

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM IB (FOR JUDGMENT) COURT No. 9 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 6423/1998 @@
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Union of India and ors. Appellants

versus

Smt. Sujatha Vedachalam & Anr. Respondents

With Civil Appeal No.6422/1998)

(Heard by Hon'ble VN. Khare and Doraiswamy Raju, JJ.)

Date : 7.4.2000 This Appeal was called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE V.N. KHARE
HON'BLE MR.JUSTICE N.SANTOSH HEGDE

For appellants(s) Mr. Arvind Kumar Sharma, Adv.

For respondent(s)s. Mr. S.N. Bhat, Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice V.N. Khare pronounced the
judgment of the Court allowing the appeals. There shall be no
order as to costs. However, so far as recovery of excess pay
paid to the respondent is concerned, the appellants may
recover the said amount in easy instalments which may be
spread over for fifteen years or till the date of retirement
whichever is earlier.

.SP1

Hemalatha

(S.Krishnan)
Court Master

(Signed non reportable judgment is placed on the file.